

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4385
TO BE ANSWERED ON 12.08.2016

JUVENILE JUSTICE COURTS/BOARDS

4385. SHRI ALOK SANJAR:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of Juvenile Justice Courts/Boards in the country and the number of cases registered therein at present, State/UT-wise;
- (b) whether it is proposed to set up more such Courts/Boards in the country and if so, the details thereof, State/UT-wise; and
- (c) the steps being taken by the Government to strengthen juvenile justice system in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

(a): There are 669 Juvenile Justice Boards (JJBs) in the country which are supported under the Integrated Child Protection Scheme (ICPS) of the Ministry of Women and Child Development. The State/UT-wise data is annexed. The information regarding cases registered therein is not maintained centrally.

(b) & (c): The State Governments/UT Administration are required to constitute for every district one or more JJBs, depending upon pendency of cases. The Government has recently enacted the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) which has come into effect from 15th January, 2016 repealing the Juvenile Justice (Care and Protection of Children) Act, 2000. Some of the key provisions under the JJ Act, 2015 includes, special provisions for children who commit heinous offences in the age group of 16-18 years; inclusion of new offences committed against children, which were so far not adequately covered under any other law, such as giving intoxicating liquor or narcotic drug or tobacco products to children, sale and procurement of children for any purpose, corporal punishment in child care institutions (CCIs), etc.; and giving statutory status to the Central Adoption Resource Authority (CARA) to enable it to perform its function more effectively.

Annexure

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No.4385 for 12.08.2016 raised by Shri Alok Sanjar regarding Juvenile Justice Courts/Boards.

The number of Juvenile Justice Boards in the country which are supported under ICPS, State/UT-wise

S. No.	Name of the State/UT	No. of Juvenile Justice Boards
1	Andhra Pradesh	13
2	Arunachal Pradesh	17
3	Assam	27
4	Bihar	38
5	Chhattisgarh	27
6	Goa	2
7	Gujarat	33
8	Haryana	21
9	Himachal Pradesh	12
10	Jammu and Kashmir	22
11	Jharkhand	24
12	Karnataka	30
13	Kerala	14
14	Madhya Pradesh	51
15	Maharashtra	35
16	Manipur	9
17	Meghalaya	11
18	Mizoram	8
19	Nagaland	11
20	Odisha	34
21	Punjab	22
22	Rajasthan	33
23	Sikkim	4
24	Tamil Nadu	32
25	Tripura	8
26	Uttar Pradesh	75
27	Uttarakhand	13
28	West Bengal	20
29	Telangana	10
30	Andaman & Nicobar	1
31	Chandigarh	1
32	Dadra and Nagar Haveli	1
33	Daman and Diu	2
34	Lakshadweep	1
35	National Capital Territory of Delhi	3
36	Puducherry	4
	Total	669